

**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD**



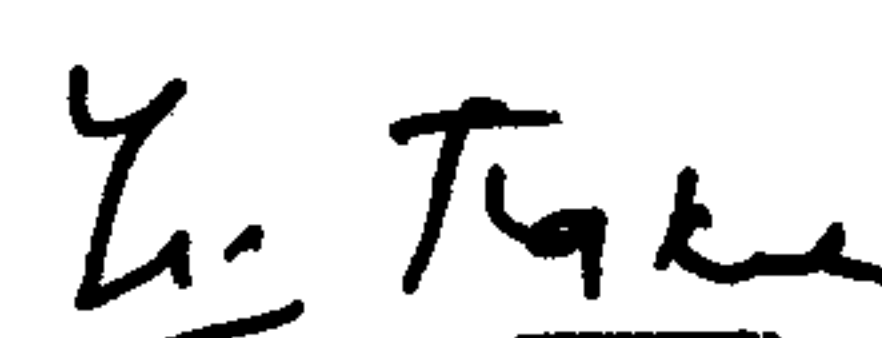
**CP (CAA) No.58/NCLT/AHM/2018 in
CA (CAA) No.105/NCLT/AHM/2017**

Coram: **Hon'ble Mr. HARIHAR PRAKASH CHATURVEDI, MEMBER JUDICIAL**
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH
OF THE NATIONAL COMPANY LAW TRIBUNAL ON 31.08.2018**

Name of the Company: Indian Commodity Exchange Ltd.

Section of the Companies Act: Section 230-232 of the Companies Act, 2013
(Speaking to Minutes)

S.NO.	NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
1.	Dharmista Raval	Advocate	Petitioner	
2.	Saurabh Soparkar	Sr. Advocate	Petitioner	
	Yuvraj Thakore	Advocate	Petitioner	

ORDER


Sr. Advocate Mr. Saurabh Soparkar along with Advocate Mr. Yuvraj Thakore is present for the Petitioner. PCS Mr. Mahesh Gupta is present for the Original Petitioner (NMCE). Advocate Mrs. Dharmista Raval is present for the Petitioner. PCS Mr. Hitesh Buch is present for the Objector.

The instant speaking to minutes is filed by the Learned PCS appearing on behalf of the objector in CP(CAA) 57/2018, wherein, it is stated that in paragraph no. 5, line no. 9 the "NOI" may be replaced with "Petitioner" which has occurred due to typographical error.

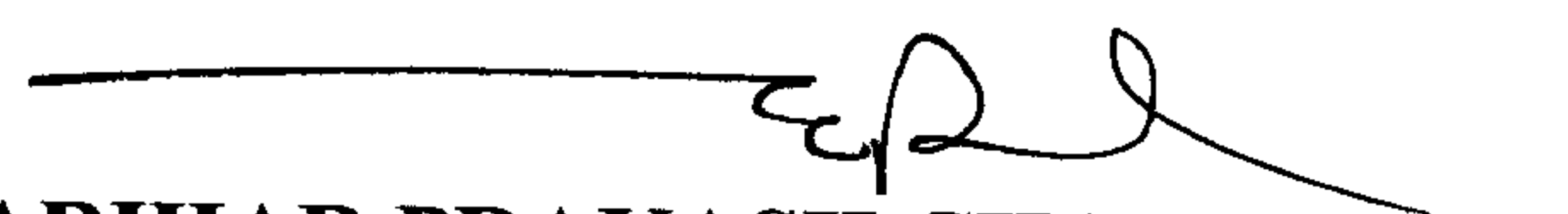
The Ld. Lawyer appearing on behalf of the petitioner is present and has no objection to that effect.

Heard both sides, seen the record, it is found that there is a typographical error, hence, the "NOI" in paragraph no. 5, line no. 9 of the order dated 20.08.2018 be read as "Petitioner".

The speaking to minutes, hence, partly allowed.


MANORAMA KUMARI
MEMBER JUDICIAL

Dated this the 31st day of August, 2018


HARIHAR PRAKASH CHATURVEDI
MEMBER JUDICIAL